

(b) if so, whether Government is considering the proposal since major critical parameters are achieved in the project for its early implementation?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASBAPU PATIL): (a) and (b) Under the amended provisions of Section 11 of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) (MMDR Act) the Government of India in exercise of the powers conferred by clause (d) of sub-section (2) of Section 13 of the MM (DR) Act, 1957, notified 'Auction by Competitive Bidding of Coal Mines Rules, 2012' on 2nd February, 2012 and the "Auction by Competitive Bidding of Coal Mines (Amendment) Rules, 2012" on 27th December, 2012. It contains detailed terms and conditions of allocation of area containing coal for the purpose of mining and also for the purpose of specified end-use.

All the coal/lignite blocks in future are to be offered for allocation under the aforesaid rules. In accordance with the above rules, Notice Inviting Applications dated 29.07.2013 from the state Government Companies/Corporations located in the State of Gujarat and Rajasthan was issued in respect of five lignite blocks, out of which one is Underground Coal Gasification (UCG) block *viz.* Vastan in Gujarat.

De-allocation of coal blocks.

1708. SHRI DEVENDER GOUD T: Will the Minister of COAL be pleased to state:

(a) what are the reasons that in spite of putting September 15, 2012, as deadline for de-allocation of coal blocks to 58 allottees, whom show-cause notices have been issued, their coal blocks have not been cancelled;

(b) whether the issue was discussed at the Inter-Ministerial Group;

(c) if so, the outcome of the same with regard to each of the coal block;

(d) whether any extended time-frame has been fixed by the Ministry to de-allocate coal blocks;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (f) The Government periodically reviews and monitors the progress of development of coal blocks as well as associated end use plants through the mechanism of 'Review Committee' earlier and 'Inter-ministerial Group (IMG)' now. The review is an ongoing process. Based on the recommendations of the then Review Committee and IMG, Govt. has so far de-allocated 47 coal blocks. Out of 47 de-allocated coal blocks, 2 coal blocks were again allocated to eligible companies in 1999 and 2005 respectively. In addition, de-allocation order in respect of 3 coal blocks allocated to M/s. National Thermal Power Corporation (NTPC) and 2 coal blocks allocated to Damodar Valley Corporation (DVC) and Jharkhand State Electricity Board (JSEB) respectively were subsequently withdrawn.

Show-cause notices to corporate houses

1709. DR. K.P. RAMALINGAM: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government has issued show-cause notices to six corporate houses for their failure to develop the allocated coal mines in the stipulated period;

(b) if so, the details thereof;

(c) whether Government has received any reply from these companies; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) The Government periodically reviews and monitors the progress of development of coal blocks as well as associated end use plants through the mechanism of 'Review Committee' earlier and 'Inter-ministerial